IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 739/2024

<u>IN THE MATTER OF:</u>

ROSHAN JOSHI ….PETITIONER

VERSUS

STATE OF UTTARAKHAND AND ORS. ….RESPONDENTS

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Affidavit on Behalf of Indian Oil Corporation Limited	**1-3**
2.	**ANNEXURE A-1** Speaking Order Passed	**4-22**
3.	Proof of Service	**23**

NEW DELHI

DATED: 05.05.2025 **FILED BY**

PRIYA PURI

Advocate for IOCL
Chamber 41, R.K. Garg Block,
Supreme Court, New Delhi
Email:hkpuriandco@gmail.com
Mob no.: +91-9810365571

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 739/ OF 2024

IN THE MATTER OF:

ROSHAN JOSHI ...APPLICANT

VERSUS

STATE OF UTTARAKHAND
& ORS. ...RESPONDENTS

AFFIDAVIT ON BEHALF OF INDIAN OIL CORPORATION LIMITED

PHOTO ATTESTED
RAJENDER SINGH NEGI
ADVOCATE & NOTARY
Chamber No.92, 1st Floor
Opposite Bar Office,Dehradun

I, Amit Prakash Suryavanshi, aged about 37 years, s/o Shri Om Prakash Singh, presently at Dehradun Divisional Office do hereby solemnly affirm and state as under:

1. I am working as a Senior Manager(Retail Sales) as Dehradun Divisional Office with the Respondent Corporation and I am well conversant with the facts of the case based on the official records maintained in the office of the Respondent Corporation. I am authorized and competent to swear this affidavit.

2. The Applicant has filed the present OA alleging that the proposed site for the Retail Outlet does not comply with the

siting criteria for setting up the petrol pump dated 07.01.2020 prescribed by CPCB.

3. In compliance of the order dated 30.09.2024 passed by the Hon'ble National Green Tribunal, New Delhi vide which the Ld. Tribunal had passed the following directions:

> *"......Counsel for the applicant has pointed out that the complaint dated 01.07.2020 Annexure A-3 was made through Respondent No. 6 but no action has been taken. If any internal mechanism or grievance redressal committee exists in the Respondent No. 6 organization then the said committee can duly look into the grievance reflected in the complaint dated 01.07.2024 after following the principle of natural justice. Hence Respondent No. 6 will be free to undertake that exercise in the meanwhile."*

4. The representation letter dated 01.07.2024 as referred to in the Ld. NGT's order dated 30.09.2024, had been received at the Dehradun Divisional Office of Indian Oil Corporation Ltd. (herein after called as "the Corporation") on 01.07.2024 submitting certain concerns regarding setting up of a retail outlet/petrol pump in District Dehradun, Uttarakhand.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg. No. ...
10-12-22 ... 10-12-27
OF UTTARAKHAND

5. While the said representation dated 01.07.2024 had been submitted much after the prescribed timeline of 30 days (provided for in the Brochure for selection of dealers for Regular and the Rural Retail Outlets Dealership) from the date of provisional selection of Sh. Ashish Rajvanshi, however, in compliance with the aforementioned directions of the Hon'ble National Green Tribunal, the competent authority of the Corporation had decided to consider the representation letter on its merits.
6. The speaking order passed while considering the representation of Sh. Roshan Joshi in compliance of the Ld. Tribunals directions has been annexed as **Annexure A-1**.
7. I say that the contents of this affidavit are true to the best of my knowledge.

DEPONENT

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No. ...(01)2002 10-12-22 to 09-12-27 GOVT. OF UTTARAKHAND

VERIFICATION

I, the deponent abovementioned do hereby verify that the contents of the above affidavit are true to the best of my knowledge based on the records maintained in the office of the Respondent Corporation and nothing material has been concealed therefrom.

Solemnly affirmed at Ddn on this 5 day of May 2025.p

DEPONENT

This affidavit is sworn before me by Shri Amit Vinayak Suryavanshi who is identified by Shri R.S. Virk at Dehradun on 5/5/25

(Rajender Singh Negi)
Advocate & Notary, Dehradun

ANNEXURE A-1

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
देहरादून मंडल कार्यालय :
प्रथम तल, पारस टावर, सहारनपुर रोड, माजरा,
देहरादून-248171 (उत्तराखण्ड)

Indian Oil Corporation Limited
Dehradun Divisional Office :
1st Floor, Paras Tower, Saharanpur Road,
Majra, Dehradun - 248171 (Uttarakhand)
Tel.: 0135-2750107, 2750111

इंडियनऑयल
IndianOil

Ref: DDNDO/Comp/Roshan

Dated: 01.05.2025

To,

Sh. Roshan Joshi
S/o Sh. Dhaniram Joshi
Village – Shamshergarh,
Near Aryasamaj, Distt – Dehradun, Uttarakhand – 248008
M: 8979118205

Sub: Representation dated 01.07.2024 Regarding RO Dealership at Location "Within Municipal Limits of Dehradun from Shiv Mandir/Raipur Chowk Towards Maldevta on Theva-Maldevta Road", District Dehradun under OBC Category

Dear Sir,

1. This has reference to the order dated 30.09.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 739/2024; Roshan Joshi Vs State of Uttarakhand & Ors. vide which the Ld. Tribunal had passed the following directions:

   "......Counsel for the applicant has pointed out that the complaint dated 01.07.2020 Annexure A-3 was made through Respondent No. 6 but no action has been taken. If any internal mechanism or grievance redressal committee exists in the Respondent No. 6 organization then the said committee can duly look into the grievance reflected in the complaint dated 01.07.2024 after following the principle of natural justice. Hence Respondent No. 6 will be free to undertake that exercise in the meanwhile."

Reg. Office : Indian Oil Bhavan, G-9,
Ali Yavar Jung Marg, Bandra East, Mumbai,
Maharashtra - 400051 (India)
CIN : L23201MH1959G01011388

पंजीकृत कार्यालय : 'इंडियन ऑयल भवन', जी-9,
अली यावर जंग मार्ग, बान्द्रा (पूर्व),
मुंबई - 400 051 (भारत)
iocl.com

2. That the representation letter dated 01.07.2024 as referred to in the Ld. NGT's order dated 30.09.2024, had been received at the Dehradun Divisional Office of Indian Oil Corporation Ltd. (herein after called as "the Corporation") on 01.07.2024 submitting certain concerns regarding setting up of a retail outlet/petrol pump in District Dehradun, Uttarakhand.

3. While the said representation dated 01.07.2024 had been submitted much after the prescribed timeline of 30 days (provided for in the Brochure for selection of dealers for Regular and the Rural Retail Outlets Dealership) from the date of provisional selection of Sh. Ashish Rajvanshi, however, in compliance with the aforementioned directive of the Hon'ble National Green Tribunal, the competent authority of the Corporation had decided to consider your representation letter on its merits. Accordingly, in addition to the written submissions as were made by you through the said representation dated 01.07.2024, a personal hearing was also offered to you in the interests of justice. The said personal hearing being initially scheduled for 20.01.2025 was, upon your request, rescheduled to 22.01.2025, wherein your case had been presented not by you personally, but rather through your Counsel, one Sh. Shivendra Singh Negi, Advocate. Following due process, the Corporation had also called the Letter of Intent holder (as issued after provisional selection), Shri Ashish Rajvanshi, for the said hearing and accordingly, Sh. Rajvanshi was also in attendance on the said date. Submissions regarding the present case had also been made by Sh. Rajvanshi during the personal hearing as well as through written submissions dated 22.01.2024.

4. Before delving into the merits of the representation submitted by you and the averments raised through your counsel in the personal hearing, the brief facts of the matter are being mentioned herein-below:

   I. That the case presented by you pertains to a selection application for petrol pump dealership at location "*WITHIN MUNICIPAL LIMIT OF DEHRADUN FROM SHIV MANDIR/RAIPUR CHOWK TOWARDS MALDEVTA ON THEVA/MALDEVTA ROAD, DISTRICT DEHRADUN, STATE UTTARAKHAND*" as had been advertised for by the Corporation, under OBC category, on 28.06.2023 - through a public access web site www.petrolpumpdealerchayan.in. A brochure as enumerating all the conditions and essential requirements for applying against the said advertisement had also been published on the same website. The said

brochure also provided for the procedure as well as the timelines for raising of any grievances concerning the selection of any applicants for retail outlet dealership and further setting up of facilities at any proposed location offered by such applicants.

II. For the location in question, a total 01 number of applications had been received. In line with policy guidelines, draw of lots was not required and thus Sh. Ashish Rajvanshi had been provisionally selected for this location on 19.10.2023. Further to the said provisional selection, subsequent formalities such as documents scrutiny, Land evaluation, Field verification, etc. had been completed and subsequently, as per the dealership selection guidelines, a Letter of Intent ("LoI") dated 13.12.2023 for setting up of retail outlet at land situated and comprising in Khasra No. – 447 Mi., Village Raipur, District Dehradun, had been issued in favour of Sh. Rajvanshi.

III. That on 01.07.2024, you had submitted a representation calling into question the suitability of the afore-mentioned land situated at Khasra No. 447 MI RO on Dharampur to Maldevta Road, Village/City- Raipur, Taluka/Tehsil Dehradun, District Dehradun, Uttarakhand, with respect to conformity to the statutory norms applicable for setting up new retail outlet at the said land. Through the said representation you had, *inter alia,* submitted following concerns:

A. You mentioned that the revised plan submitted for RO development is violating NGT & CPCB guidelines and LOI has been issued wrongly to the candidate Sh Ashish Rajvanshi.

B. You mentioned the proposed petrol pump is being established in an area which is categorized as "residential area".

C. You mentioned that the Proposed petrol pump is within 50 mtrs from the State Animal Hospital.

D. You mentioned that the revised layout of petrol pump is situated at a distance of 27.76 mtrs from the water body – Khalinga Canal.

E. You mentioned that there is another water body (Naala) which is situated on south side of the proposed petrol pump. Moreover, two water

bodies which are a *gool* at khasra no 462 & khasra no 468 are situated in vicinity of the proposed petrol pump.

F. You mentioned that the proposed petrol pump is located within 100 mtrs distance from a crossing/T-junction/Intersection.

IV. That following due process of law, opportunity for hearing had also been provided to the LOI Holder, Sh. Ashish Rajvanshi, who had *inter alia,* submitted the following averments and documents in support of his claim that the proposed retail outlet in question is being set-up as per the extant statutory guidelines and in due compliance of all the laws governing setting up of retail outlets:

A. It has been submitted by Sh. Rajvanshi that the proposed petrol pump is fully compliant with the guidelines as laid down by Honorable NGT & CPCB. It has also been submitted by Sh Rajvanshi that NOC dated 09th Jan 2025 issued by the office of The District Magistrate, Dehradun on the revised layout is a testament of compliance of all statutory requirements.

B. It has been submitted by Sh. Rajvanshi that the proposed retail outlet is situated on an open piece of land admeasuring 1.5 acres owned and used by him and his family and that there lies no designated residential areas in the immediate vicinity.

C. It has been submitted by Sh. Rajvanshi that though under the guidelines of specific reference is made to the hospitals with 10 or more beds intended for human care. Whereas the veterinary hospital is situated at a distance of 35 mtrs from the proposed retail outlet and thus is more than 30 mtrs (which is minimum distance prescribed by the guidelines). Furthermore, an NOC has also been submitted by the Chief Veterinary Officer of the veterinary hospital.

D. It has been submitted by Sh. Rajvanshi that the revised proposed retail outlet is situated on the other side of the road where Khalanga Canal is flowing which is under the hume pipe making it non exposed to contamination from the retail outlet. Furthermore, the distance between

the dispensing units of the proposed retail outlet and the canal is more than 50 mtrs.

E. It has been submitted by Sh. Rajvanshi that no other water bodies are present in the vicinity of the proposed retail outlet.

F. It has been submitted by Sh. Rajvanshi that an NOC has been submitted from the office of Traffic department which has been issued after carrying out thorough inspections of traffic viability vide NOC dated 31st December 2024.

5. The representations and submissions raised by the Complainant as well as the LOI Holder have been duly considered by the Corporation and upon taking note of all the written/documentary averments provided by the parties in their respective representations, it is observed that:

A. As regards Issuance of Letter of Intent (LOI)

Allegation raised by the Complainant: Procedural lapses in the issuance of the LOI.

Submission of the LOI Holder: LOI has been issued to him by the Corporation after following due processes involved.

Observation: The LOI was issued strictly in accordance with the prevailing guidelines prescribed by the Ministry of Petroleum and Natural Gas (MoP&NG), which are uniformly applicable across the country. No deviations or irregularities have been identified in the issuance process.

B. As regards Revision of Layout Plan

Allegation raised by the Complainant: The revised layout overlaps with the previously contested site, violating NGT guidelines.

Submission of the LOI Holder: It has been submitted by Sh. Rajvanshi that the proposed petrol pump is fully compliant with the guidelines as laid down by Honorable NGT & CPCB. It has also been submitted by Sh Rajvanshi that NOC dated 09th Jan 2025 issued by the office of

The District Magistrate, Dehradun on the revised layout is a testament of compliance of all statutory requirements.

Observation: The layout revision was undertaken in response to the commercial and operational requirements of the LOI holder. The revised plan was subject to a fresh land survey and received the necessary No Objection Certificate (NOC) from the District Magistrate, Dehradun. Copies of the NOC and survey report are attached as **Annexure-I**. Consequently, the allegation lacks merit.

C. As regards Classification as a Residential Area (Khasra No. 447 MI)

Allegation raised by the Complainant: The proposed site falls within a residential zone as per the MDDA Zonal Plan.

Submission of the LOI Holder: It has been submitted by Sh. Rajvanshi that the proposed retail outlet is situated on an open piece of land admeasuring 1.5 acres owned and used by him and his family and that there is no designated residential areas in the immediate vicinity.

Observation: While the site might be situated in a designated residential area, there is no prohibition against obtaining land-use conversion permissions. The MDDA has issued pre-approval, mandating that online approval be obtained before initiating construction. Moreover, as per CPCB norms, a minimum distance of 50 meters must be maintained from any approved residential building. A survey conducted by the District Supply Officer confirms compliance with this requirement (**Annexure-I & Annexure-II**). Thus, the concern raised is unsubstantiated.

D. As regards Proximity to State Animal Hospital

Allegation raised by the Complainant: The revised plan omits a clear distance demarcation, and the hospital is located within 50 meters.

Submission of the LOI Holder: It has been submitted by Sh. Rajvanshi that though under the guidelines of specific reference is made to the hospitals with 10 or more beds intended for human care. Whereas there is a veterinary hospital situated at a distance of 35 mtrs from the

proposed retail outlet and thus is more than 30 mtrs (which is minimum distance prescribed by the guidelines). Furthermore, an NOC has also been submitted by the Chief Veterinary Officer of the veterinary hospital.

Observation: The official survey report confirms that the state animal hospital is approximately 30 meters from the dispensing unit. However, CPCB guidelines do not prescribe a minimum distance from animal hospitals. Furthermore, the Chief Veterinary Officer, Dehradun, has issued an NOC (**Annexure-III**) confirming no objections to the location. Therefore, this allegation is without basis.

E. As regards Proximity to Water Body (Khalinga Canal)

Allegation raised by the Complainant: The proposed RO violates the minimum 50-meter buffer from the Khalinga Canal.

Submission of the LOI Holder: It has been submitted by Sh. Rajvanshi that the revised proposed retail outlet is situated on the other side of the road where Khalanga Canal is flowing which is under the hume pipe making it non exposed to contamination from the retail outlet. Furthermore, the distance between the dispensing units of the proposed retail outlet and the canal is more than 50 mtrs.

Observation: Revised survey data confirms that the dispensing unit is approximately 50 meters from the canal. Additionally, the amended Government of Uttarakhand Notification No. 180884, dated 10.01.2024, stipulates a minimum required distance of only 5 meters from such water bodies (**Annexure-IV**). Therefore, the proposed site is fully compliant with regulatory norms. Thus, the concern raised is unsubstantiated.

F. As regards Distance from Road Intersection/T-Junction

Allegation raised by the Complainant: The RO is within 100 meters of a road intersection, violating traffic safety norms.

Submission of the LOI Holder: It has been submitted by Sh. Rajvanshi that an NOC has been submitted from the office of Traffic

department which has been issued after carrying out thorough inspections of traffic viability vide NOC dated 31st December 2024.

Observation: The MDDA, through its NOC (**Annexure-IV**), has clarified that the proximity to an intersection is not a disqualifying factor if the site does not pose a traffic obstruction. Additionally, the Senior Superintendent of Police, Dehradun, has confirmed that the proposed outlet does not interfere with traffic flow (**Annexure-V**). Therefore, this contention is without merit.

We have carefully gone through each and every points raised by you vide various letters submitted by you in our office. We have also gone through the representation submitted by Sh Ashish Rajvanshi wherein he has refuted all the averments made by yourself with all the supporting documents. There have been no deviations observed in selection process of Sh. Ashish Rajvanshi and all due processes have been followed. And further proceeding actions by the Corporation with the commissioning is being done only because up until date, the LOI holder has ensured that all necessary compliances are there and moreover there are no cogent evidence from your end which would establish that any statutory violations have been done A as would prevent the further commissioning at the location in question.

In view of aforesaid facts and findings, it is evident that all requisite approvals and NOCs from the competent authorities have been duly obtained. No procedural irregularities or violations of applicable norms have been identified in the issuance of the LOI or site selection process.

Therefore, the representation of the complainant Sh. Roshan Joshi is found to be devoid of any merit and the same is, therefore, being disposed of as hereunder, by filing. It is also being informed that any further action in this matter shall be taken as per defined policy and procedures of the Corporation.

This is in compliance of the order dated 30.09.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 739/2024; Roshan Joshi Vs State of Uttarakhand & Ors

Thanking you,
For Indian Oil Corporation Ltd.
01.05.25
Krishna Kumar Gupta
Divisional Retail Sales Head,
Dehradun DO

Copy for information to:
Sh. Ashish Rajvanshi (LOI Holder)
S/o Sh. Jai Kishore Rajvanshi
R/o Chakki no4 Raipur, Laadpur, Dehradun
Uttarakhand-248008

प्रेषक,

जिला पूर्ति अधिकारी,
देहरादून।

सेवा में,

जिलाधिकारी,
देहरादून।

पत्रांक 1337 / जि0पू0अ0–प्रेप्रो0–167 / 2024–24 दिनांक 21 अक्टूबर 2024

विषय– मानचित्र (Layout Drawing) सत्यापित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांक सं0– 132 / प्रशा0अधि0 / स्थापना / 2024 दिनांक 14–10–2024 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा भूमि खसरा संख्या– 447मि0 ग्राम रायपुर, तहसील देहरादून, जिला देहरादून पर इण्डियन ऑयल कार्पोरेशन लिमिटेड का रिटेल आउटलेट स्थापित किये जाने हेतु निर्गत अनापत्ति प्रमाण पत्र संख्या– 110–स्थापना दिनांक 06–06–2024 के क्रम में संशोधित मानचित्र (Layout Drawing) की प्रति हस्ताक्षरित हेतु इस कार्यालय को प्रेषित किया गया है। उपरोक्त के अनुपालन में पूर्ति निरीक्षक पैट्रोलियम से जांच कराई गयी। पूर्ति निरीक्षक पैट्रोलियम ने अपनी जांच आख्या दिनांक 18–10–2024 के द्वारा मानचित्र (Layout Drawing) में कोई भी आपत्ति नहीं दर्शायी गयी है, जांच आख्या संतोषजनक दर्शायी गयी है।

अतः पूर्ति निरीक्षक की जांच रिपोर्ट पत्र के साथ संलग्न कर उक्त मानचित्र (Layout Drawing) प्रतिहस्ताक्षरित कर महोदय की सेवा में इस आसय के साथ प्रेषित कि अनापत्ति प्रमाण पत्र निर्गत करने वाले विभागों द्वारा भी प्रतिहस्ताक्षरित किया जाना उचित होगा।

संलग्नक– उपरोक्तानुसार।

भवदीय,
21/10/24

जिला पूर्ति अधिकारी,
देहरादून।

..ला पूर्ति अधिकारी,
..होदय,

जिलाधिकारी महोदय के कार्यालय पत्रांक सं0– 132/ADM/E/2024 दिनांक 14 अक्टूबर 2024 जिस पर महोदय के पृष्ठांकन आदेश 14/10/2024 के द्वारा खसरा सं0– 447 पर प्रस्तावित पैट्रोल पम्प के लेआउट स्वीकृति हेतु स्थलीय निरीक्षण किये जाने विषयक है। के अनुपालन में दिनांक 15/10/2024 को स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण पर निम्नलिखित अवलोकन प्रस्तुत है–

1– प्रस्तावित स्थल पर निर्माण कार्य अभी प्रारम्भ नही हुआ है। आवेदक श्री आशीष राजवंशी द्वारा संलग्न शपथपत्र (पताका 'क)'के अनुसार निर्माण कार्य तभी प्रारम्भ किया जायेगा जब मसूरी देहरादून विकास प्राधिकरण द्वारा लेआउट को स्वीकृति प्रदान की जायेगी।

2– निरीक्षण के दौरान केन्द्रीय प्रदूषण नियंत्रण बोर्ड के दिशानिर्देशों (पताका 'ख) एवं उत्तराखण्ड शासन के 'आवास अनुभाग के आदेश सं0– 2/V-2/21/11(L.I.U.)/2003 T.C. दिनांक 05 अक्टूबर 2021 (पताका 'ग') के अनुसार नए पैट्रोल पम्प के लिए निम्नलिखित दूरी के मानक निर्धारित किये गये है:–

- स्कूल एवं अस्पतालों से दूरी– पैटोल पम्प से स्कूलों, अस्पतालों (10 विस्तरों या उससे अधिक) और आवासीय क्षेत्रों के लिए न्यूनतम दूरी 50 मीटर होनी चाहिए। यदि 50 मीटर की दूरी सुनिश्चित किया जाना सम्भव नही है तो पैट्रोल पम्प को ~~~ द्वारा निर्धारित अतिरिक्त सुरक्षा उपायों को लागू करना अनिवार्य है। किसी भी स्थिति यह दूरी 30 मीटर से कम नही होनी चाहिए।

संलग्न मानचित्र के अनुसार डिस्पेंसिग यूनिट एवं स्कूल की बाउन्ड्री के बीच की दूरी 40 मीटर है, जबकि स्कूल भवन की दूरी 50 मीटर से अधिक है। मौके पर भी डिस्पेंसिग यूनिट एवं स्कूल की बाउन्ड्री के बीच की दूरी लगभग 40 मीटर जबकि स्कूल भवन की दूरी लगभग 50 मीटर से अधिक है। आवेदक के द्वारा अपने शपथ पत्र में उल्लिखित किया गया है कि निर्माण के पश्चात इस दूरी को यथावत रखा जायेगा। इसके अतिरिक्त एक पशु चिकित्सालय स्थित है जिसकी डिस्पेंसिंग यूनिट से दूरी लगभग 30 मीटर है किन्तु CPCB की गाइडलाइन में इसका उल्लेख नही है चिकित्सालय द्वारा निर्गत NOC संलग्न है (पताका 'घ)। तथा लगभग 50 मीटर की दूरी में कोई भी आवासीय भवन नहीं है।

- जल निकायों से दूरी– सतह से जल निकायों जैसे झीलों, तालाबों, नदियों, नहरों, नालों आदि से पैट्रोल पम्प की न्यूनतम दूरी 50 मीटर होनी चाहिए।

प्रस्तावित रिटेल आउटलेट के दक्षिण दिशा में रायपुर–मालदेवता रोड़ स्थित है जिसकी चौडाई लगभग 21 मीटर है तथा मानचित्र के अनुसार डिस्पेंसिंग यूनिट से नहर की दूरी 50मीटर दिखाई गयी है। रोड़ की चौडाई का उल्लेख अधिशासी अभियन्ता, सिंचाई खण्ड, देहरादून के संलग्न पत्र (पताका''च)। आवेदक के द्वारा अपने शपथ पत्र में उल्लिखित किया गया है कि निर्माण के पश्चात इस दूरी को यथावत रखा जायेगा।

महोदय, इण्डियन ऑयल का0 के पत्र संख्या DDNDO/NRO/2 दिनांक 09 सितम्बर 2024 के द्वारा यह उल्लिखित है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड के दिशानिर्देशों के अनुसार लेआउट तैयार किया गया है जिसे अब स्वीकृति एवं मोहर के लिए प्रस्तुत किया जा रहा है।

अतः महोदय उपरोक्त विन्दुओं के आधार पर प्रस्तुत लेआउट सं0– IOC/DDN/23-24-Raipur chowk/001 को प्रतिहस्ताक्षरित किये जाने हेतु आख्या संस्तुति सहित अग्रसारित।
संलग्क– यथोपरि।

18/10/2024

पूर्ति निरीक्षक,
पैट्रोलियम अनुभाग।

(2) यंत्र चालित यान में सड़क द्वारा प्रपुंज में पेट्रोलियम के परिवहन के लिए अनुज्ञप्ति प्रदान करने के लिए आवेदन प्रारूप 7 में किया जाएगा और यंत्र चालित यान अर्थात् पुनः फ्यूलर द्वारा वायुयानों, भारी वाहनों, मशीनरी और स्थैतिक उपस्कर में स्थल ईंधन भरने के लिए भूमि पर प्रपुंज में पेट्रोलियम वर्ग क/ख के परिवहन के लिए आवेदन प्ररुप 8 में होगा। पेट्रोलियम को आयात और भंडारकरण करने की अनुज्ञप्ति के लिए आवेदन प्ररूप 9 में होगा तथा यंत्र चालित यान आधानों से (मिट्टी का तेल, पेट्रोलियम वर्ग ख) निस्तारण के लिए आवेदन प्ररुप 9 'क' में होगा।

144. अनापत्ति प्रमाणपत्र - (1) जहां अनुज्ञापन प्राधिकारी, यथास्थिति, मुख्य नियंत्रक या नियंत्रक है वहां प्रारुप 3,11,17,18 या 19 में अनुज्ञप्ति से भिन्न नई अनुज्ञप्त के लिए आवेदन जिला प्राधिकारी को इस आशय के प्रमाणपत्र के लिए आवेदन के साथ अनुज्ञापन के लिए प्रस्थापित परिसर की स्थिति को दर्शाने वाले स्थल करेगा कि आवेदक प्रस्तावित परिसर के लिए अनुज्ञप्ति प्राप्त करने में उन्हें कोई आपत्ति नहीं है। नक्शे की दो प्रतियां भेजी जाएंगी और जिला प्राधिकारी, यदि उसे कोई आपत्ति नहीं है तो, आवेदक को ऐसा प्रमाणपत्र मंजूर कर सकती है। आवेदक ऐसे प्रमाणपत्र को प्ररूप 8 में अपने आवेदन के साथ अनुज्ञापन प्राधिकारी को भेजेगा।

(2) जिला प्राधिकारी द्वारा उपनियम (1) के अधीन जारी किए गए प्रत्येक प्रमाणपत्र के साथ जिला प्राधिकारी की शासकीय मुद्रा के अधीन उसके द्वारा सम्यक रूप से पृष्ठांकित प्रस्थापित स्थल-नक्शे की एक प्रति होगी।

(3) यथास्थिति, मुख्य नियंत्रक या नियंत्रक, उपनियम (1) के अधीन दिए गया प्रमाणपत्र रहित आवेदन को जिला प्राधिकारी को उसके विचारों के लिए निर्दिष्ट कर सकता है।

(4) यदि जिला प्राधिकारी उसे निर्देश किए जाने पर अथवा अन्यथा, यथास्थिति मुख्य नियंत्रक या नियंत्रक को संसूचित करता है कि जिस अनुज्ञप्ति के लिए आवेदन किया गया है वह उसकी राय में मंजूर नहीं की जानी चाहिए, तो ऐसी अनुज्ञप्ति केन्द्रीय सरकार की मंजूरी के बिना नहीं जारी की जाएगी।

570

ANNEXURE-II

Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)

LSDA File No. : 110

Date : 07/01/2025

PESO lsda No. : P/UC/DEH/NA/4(N7156)

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. **12623** dated **27/12/2024** submitted by **INDIAN OIL CORPORATION LIMITED** and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to **Shri/Smt./M/s INDIAN OIL CORPORATION LIMITED, DEHRADUN DIVISIONAL OFFICE, 25, NIMBUWALA, GARHI CANTT, Town/Village - DEHRADUN, District - DEHRADUN, State - Uttarakhand, Pincode - 248003** for storage of petroleum products in their premises at **Khasra No.** 447 Ml, **Town/Village -** RAIPUR, **Taluka/Tehsil -** DEHRADUN, **District -** DEHRADUN, **State -** Uttarakhand as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

(a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;

(b) comments from the Police Department regarding traffic density and impact on traffic;

(c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;

(d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;

(e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. **Condition of NOC**
The retail outlet proposed by the applicant will ensure compliance with the standards of Siting Criteria of Retail Outlet mentioned in the Guidelines for Setting up of New Petrol Pumps dated 07.01.2020 issued by the Central Pollution Control Board and Uttarakhand Government Housing Section-2. Compliance of Notification No. 1647 dated October 05 2021 will be ensured.

कार्यालय जिलाधिकारी स्थापना अनुभाग देहरादून

Jai Bharat Singh
9.1.25
Additional District Magistrate

[Signature and seal of District authority]

Copy forwarded to :
The Jt. Chief Controller of Explosives, Central Circle, 63/4, A-Wing , IInd floor, Kendralaya (CGO Complex), Sanjay Place, Agra, 282002
The Controller of Explosives, 42/1, Indira Nagar, Near Asian School, Dehradun, 248006

Note

1. The licensing authority shall accept the no objection certificate within period of three year from the date of issue for considering grant of licence.
2. A copy of drawing duly signed and endorsed by the No Objection Certificate issuing Authority shall be enclosed along with the No Objection certificate and forwarded to the above offices of PESO.

571

कार्यालय–मुख्य पशुचिकित्साधिकारी देहरादून।

ANNEXURE-III

Dated.19/2/2024

TO WHOM IT MAY CONCERN

श्री आशीष राजवंशी, निवासी रायपुर, देहरादून उत्तराखण्ड के द्वारा दिये गये प्रार्थना पत्र दिनांक 19.02.2024 के क्रम में अवगत कराना है कि इनके द्वारा राजकीय पशुचिकित्सालय रायपुर की भूमि की सीमा के बाहर अपनी निजी भूमि पर पैट्रोल पम्प या अन्य कोई कार्य करवाया जाता है तो पशुपालन विभाग को कोई आपत्ति नहीं है।

दिनांक..19/02/2024

19/2/24

मुख्य पशुचिकित्साधिकारी
देहरादून।

ANNEXURE-IV

उत्तराखण्ड शासन
आवास अनुभाग–2
संख्या– 180884/ई फाईल–61321
देहरादूनः दिनांकः 10 जनवरी, 2024।

1945
20/01/2024

अधिसूचना

प्रकीर्ण

राज्यपाल, उत्तराखण्ड नगर एवं ग्राम नियोजन तथा विकास अधिनियम, 1973 (संशोधित अधिनियम, 2013) की धारा–57 में प्रदत्त शक्तियों का प्रयोग करके भवन निर्माण एवं विकास उपविधि/विनियम, 2011 (समय–समय पर यथा संशोधित) में अग्रेत्तर संशोधन करने की दृष्टि से निम्नलिखित उपविधि/विनियम बनाये जाने की सहर्ष स्वीकृति प्रदान करते हैं :–

भवन निर्माण एवं विकास (संशोधन) उपविधि/विनियम, 2024

संक्षिप्त नाम और प्रारम्भ	1.	(1) इस उपविधि/विनियम का संक्षिप्त नाम भवन निर्माण एवं विकास (संशोधन) उपविधि/विनियम, 2024 है। (2) इस तुरन्त प्रवृत्त होगी।
उपविधि/विनियम–7.14 (III) के नवीन प्राविधान के बिन्दु 1(i) में संशोधन	2.	1. भवन निर्माण एवं विकास उपविधि/विनियम, 2011 (समय–समय पर यथा संशोधित) में नीचे स्तम्भ–2 में दिये गये विद्यमान उपविधि/विनियम –7.14 (III) के नवीन प्राविधान शीर्षक के बिन्दु संख्या–1(i) में निम्नलिखित तालिका के स्तम्भ–1 में उल्लिखित प्राविधान के स्थान पर स्तम्भ–2 में उल्लिखित प्राविधान रख दिया जायेगा। अर्थात्:–

E.E / AE/AO/Depal
J.C.A
24/01/24

क्र0सं0	विद्यमान उपविधि/विनियम	एतद्द्वारा प्रतिस्थापित उपविधि/विनियम
	स्तम्भ–1	स्तम्भ–2
1.	7.14(III) नवीन प्राविधान (1)(i) नदी, नाले, जलाशय, भूगर्भीय स्रोत, स्प्रिंग इत्यादि से फिलिंग स्टेशन की न्यूनतम दूरी 50.00 मी0 सुनिश्चित की जायेगी। इसमें	7.14(III) नवीन प्राविधान (1)(i) नदी, जलाशय, भूगर्भीय स्रोत, स्प्रिंग इत्यादि से फिलिंग स्टेशन की न्यूनतम दूरी 50.00 मी0 सुनिश्चित की जायेगी। इसमें Flood plain का संज्ञान लेते हुये Flood

Generated from eOffice by PRAMOD KUMAR, RO-PK, REVIEW OFFICER, Aawas Department on 10/01/2024 10:21 AM

	Flood plain का संज्ञान लेते हुये Flood plain से न्यूनतम 50.00 मी0 दूरी सुनिश्चित की जायेगी।	plain से न्यूनतम 50.00 मी0 दूरी सुनिश्चित की जायेगी। नाले से फिलिंग स्टेशन की न्यूनतम दूरी 5.00 मीटर होनी आवश्यक है।

Signed by Atar Singh
Date: 09-01-2024 16:13:42

(अतर सिंह)
अपर सचिव

प्रतिलिपिः— निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :

1— अपर मुख्य सचिव, मा0 मुख्यमंत्री, उत्तराखण्ड शासन।

2— स्टाफ ऑफीसर, मुख्य सचिव, उत्तराखण्ड शासन।

3— आयुक्त, गढ़वाल मण्डल, पौड़ी / कुमाँयू मण्डल, नैनीताल।

4— उपाध्यक्ष, मसूरी देहरादून विकास प्राधिकरण, देहरादून / हरिद्वार—रूड़की विकास प्राधिकरण, हरिद्वार / उपाध्यक्ष, समस्त जिला स्तरीय विकास प्राधिकरण, उत्तराखण्ड को इस आशय से प्रेषित है कि उक्त उपविधि को सम्बन्धित प्राधिकरण अपने बोर्ड से स्वीकृत कराते हुए अंगीकृत करेंगे। यदि किसी प्राधिकरण को स्थानीय आवश्यकताओं एवं परिस्थितियों के दृष्टिगत उपविधि में किसी प्रकार के संशोधन / परिवर्तन / परिवर्द्धन की आवश्यकता हो तो ऐसी स्थिति में सम्बन्धित प्राधिकरण तद्विषयक संशोधन के प्रस्ताव को औचित्य सहित प्राधिकरण बोर्ड के अनुमोदन के साथ शासन को उपलब्ध करायेंगे।

5— संयुक्त मुख्य प्रशासक, उत्तराखण्ड आवास एवं नगर विकास प्राधिकरण, देहरादून।

6— मुख्य नगर एवं ग्राम नियोजक, नगर एवं ग्राम नियोजन विभाग, उत्तराखण्ड, देहरादून।

7— निदेशक, राजकीय मुद्रणालय, रूड़की, हरिद्वार, उत्तराखण्ड को इस आशय से प्रेषित है कि प्रश्नगत उपविधि को असाधारण गजट के विधायी परिशिष्ट में 50 प्रतियाँ मुद्रित करते हुए शासन को उपलब्ध कराने का कष्ट करेंगे।

8— निजी सचिव, मा० आवास मंत्री, उत्तराखण्ड को मा० मंत्री जी के संज्ञानार्थ।

9— गार्ड फाईल।

Generated from eOffice by PRAMOD KUMAR, RO-PK, REVIEW OFFICER, Aawas Department on 10/01/2024 10:21 AM

MDDA NOC

कार्यालय मसूरी देहरादून विकास प्राधिकरण,
ट्रान्सपोर्ट नगर, सहारनपुर रोड देहरादून

पत्रांक 8388 / नि0अनु0–रिटेलआउटलेट / 2024 दिनांक 13.2.2024

सेवा में,

अपर जिलाधिकारी (प्र0)
देहरादून ।

विषयः– भूमि खसरा संख्या–447मि ग्राम रायपुर तहसील व जिला देहरादून जनपद पर इंडियन आयल कारपोरेशन लिमिटेड के रिटेल आउटलेट स्थापित किये जाने हेतु अनापत्ति प्रमाण पत्र उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या 99 / प्रअधि0–स्थापना / 2023–24 दिनांक 06.01.2024 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके द्वारा भूमि खसरा संख्या–447मि ग्राम रायपुर तहसील व जिला देहरादून जनपद पर इंडियन आयल कारपोरेशन लिमिटेड के रिटेल आउटलेट स्थापित किये जाने हेतु अनापत्ति प्रमाण पत्र के सम्बन्ध में आख्या / अनापत्ति उपलब्ध कराने की अपेक्षा की गई है। इस सम्बन्ध में आख्या निम्नानुसार हैः–

आवेदक द्वारा प्रश्नगत स्थल का की–प्लान जिसमें स्थल के google Co-ordinate (30.306458, 78.098982) का मानचित्र पर दर्शाया गया है। उक्त स्थल के google Co-ordinate को जोनल प्लान से मिलान करने पर स्थल रायपुर रोड से लगा हुआ है जिसकी जोनल प्लान में चौड़ाई 30.0 मीटर प्रदर्शित है, तथा वर्तमान में मौके पर 22.0 मीटर पायी गयी है। तत्पश्चात महायोजना में स्थल का भू–उपयोग मार्गाधिकार के उपरान्त आवासीय में प्रदर्शित है। स्थल के उत्तर की ओर महाराणा प्रताप चौक विद्यमान है जिसकी स्थल की दूरी 150.0 मीटर तथा स्थल के पश्चिम–दक्षिण की ओर एक टी–जंक्शन है जिसकी दूरी स्थल से 50.0 मीटर है तथा स्थल के दक्षिण की ओर एक स्कूल विद्यमान है जिसकी स्थल से दूरी 50.0 मीटर है तथा स्कूल एवं स्थल के बीच एक प्लाट खाली है। फिलिंग स्टेशन के सम्बन्ध में शासनादेश संख्या 1647 / V–2 / 2021–11(एल0यू0सी0) / 2003टी0सी0 दिनांक 05.10.2021 में उल्लेख किया गया है कि **''मार्गो के क्रॉसिंग / टी–जंक्शन / इटरसेक्शन / मीडियन गैप से फिलिंग स्टेशन के प्रवेश / निकास की न्यूनतम दूरी। Divided मार्ग पर ऐसे टी–जंक्शन / इंटर सेक्शन जो प्रस्तावित फिलिंग स्टेशन के समक्ष स्थित मीडियन के दूसरी ओर स्थित हो जिससे ट्रैफिक Conflict न हो, इस प्रकार के टी–जंक्शन / इटरसेक्शन का प्रस्ताव प्रस्तावित फिलिंग स्टेशन पर न होने के दृष्टिगत ऐसे जंक्शन का संज्ञान नहीं लिया जायेगा ।''**

अतः उपरोक्त के क्रम में प्रस्तावित पेट्रोल पम्प लगाने से पूर्व प्राधिकरण से online के माध्यम से मानचित्र स्वीकृत कराया जाना आवश्यक है।

भवदीय,

अधीक्षण अभियन्ता,
मसूरी देहरादून विकास प्राधिकरण,
देहरादून ।

SP(T)- 766(ST-SSP(...)/24
18/12/24

P/18/12

कार्यालय जिलाधिकारी देहरादून।

पत्रांक- 160/स्थापना अनु0/2024

दिनांक 6 दिसम्बर, 2024

ST-SSP-02 (NOC)/24

सेवा में,

वरिष्ठ पुलिस अधीक्षक,
देहरादून।

विषयः- **comment from the police Department regarding traffic density and impact on traffic** के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इंडियन ऑयल कार्पोरेशन लिमिटेड के पत्र संख्या- **DDN DO/NRO/RAIPUR/2** दिनांक 09.09.2024 भूमि खसरा संख्या-447मि0 ग्राम रायपुर तहसील सदर जिला देहरादून पर इंडियन ऑयल कार्पोरेशन लिमिटेड का रिटेल आउटलेट स्थापित किये जाने के सम्बंध में **comment from the police Department regarding traffic density and impact on traffic** पर आख्या दो दिवस अन्दर इस कार्यालय को उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

भवदीय,

प्रभारी अधिकारी (सं0का0)
कलेक्ट्रेट, देहरादून।

प्रतिलिपिः- अपर जिलाधिकारी (प्र0) देहरादून को सूचनार्थ प्रेषित।

प्रभारी अधिकारी (सं0का0)
कलेक्ट्रेट, देहरादून।

SP(T)
कृ0 जांच कर आख्या प्रेषित करें।

SSP DDN
17/12/24

TI-2
जाँच आख्या/अग्रिम उपलब्ध करायें।
SP Traffic
18/12

576

कार्यालय यातायात निरीक्षक जनपद देहरादून

पत्रांकः- टी0आई0 -(रिपोर्ट) 03/2024 दिनांकः-दिसम्बर,20,2024

सेवा में,

श्रीमान पुलिस अधीक्षक यातायात महोदय,
जनपद देहरादून।

महोदय,

कृपया जिलाधिकारी देहरादून के कार्यालय पत्रांक 160 / प्रशा0अधि0 / स्थापना / 2024 दिनांक 16.12.2024 के क्रम में वरिष्ठ पुलिस अधिक्षक महोदय के पत्रांक एसटीएसएसपी -02 (NOC) /24 दिनांक 16.12.2024 एवं आपके पृष्ठांकित आदेश SP(T)-766(ST SSP)/ 24 दिनांक 17.12.2024 का सन्दर्भ ग्रहण करने की कृपा करें जो भूमि खसरा संख्या 447 मी0 ग्राम रायपुर तहसील सदर जिला देहरादून पर इंडियन ऑयल कार्पोरेशन लिमिटेड का रिटेल आउटलेट स्थापित किये जाने के लिए यातायात पुलिस की स्थलीय निरीक्षक आख्या उपलब्ध कराये जाने विषयक है।

महोदय उपरोक्त जांच के क्रम में मुझ यातायात निरीक्षक द्वारा पेट्रोल पम्प एवं पार्किंग हेतु प्रस्तावित भूमि का भू-स्थलीय निरीक्षण किया गया जिसमें प्रश्नगत भूमि खसरा संख्या 447 मी0 ग्राम रायपुर तहसील सदर जिला देहरादून में स्थित है यह नेशनल हाईवे से 03 कि0मी0 की दूरी परहै। जिसकी पार्किंग स्थल की दूरी 55 मीटर है । इस भूमि का क्षेत्रफल कुल 1500 वर्ग मीटर है। जिसका फर्न्ट 27 मीटर एवं गहराई 55 मीटर है। उक्त स्थल पर वर्तमान समय में लिंक मार्ग होने के कारण ट्रैफिक फ्लो कम है एवं पेट्रोल पम्प के निर्माण से ट्रैफिक में कोई व्यवधान उत्पन्न नही हो रहा है।

महोदय उपरोक्त आख्या के साथ – साथ इंडियन ऑयल कार्पोरेशन लिमिटेड का रिटेल आउटलेट भूमि खसरा संख्या 447 मी0 ग्राम रायपुर तहसील सदर जिला देहरादून में निर्माण करने हेतु निम्नलिखित शर्तो पर अनापत्ति प्रमाण पत्र की संस्तुती की जाती है।

नियम एवं शर्ते

1. उक्त पेट्रोल पम्प के गेट से बाहर मुख्य मार्ग पर कोई भी वाहन पार्क नही किया जायेगा।
2. उक्त पेट्रोल पम्प निर्माण के दौरान एमवी एक्ट के अन्तर्गत सभी नियमों का पालन किया जायेगा।
3. उक्त पेट्रोल पम्प के निर्माण के दौरान कोई भी सड़क दुर्घटना / अप्रिय घटना की जिम्मेदारी पेट्रोल पम्प के स्वामी की होगी।
4. उक्त पेट्रोल पम्प के निर्माण के दौरान सडक के दोनो ओर स्पीड लिमिड एवं चेतावनी बोर्ड लगवाये जायेगें।
5. उक्त पेट्रोल पम्प के निर्माण से पूर्व सडक के दोनो ओर रम्बल स्ट्रीप लगाये जायेगें।
6. उपरोक्त शर्तो के उल्लघंन करने पर अनुमति स्वतः निरस्त समझी जायेगी।

प्रविकान्ति सेमवाल
निरीक्षक यातायात
यातायात देहरादून

Gmail

Priya Puri <hkpuriandco@gmail.com>

Advance Service on behalf of R6 in Roshan Joshi vs. State of Uttarakhand & Ors. in Original Application Number 739/2024

2 messages

Priya Puri <hkpuriandco@gmail.com> Mon, May 5, 2025 at 3:17 PM
To: office.nizampasha@gmail.com
Cc: Preet Pal Singh <ppsingh.adv@gmail.com>, Gigicgeorge.adv42@yahoo.in

Dear Sir,

Please find attached the Affidavit on behalf of IOCL.

--
Priya Puri, Advocate
H.K. Puri & Co
Chamber No.41
R. K. Garg Block
Supreme Court of India
New Delhi - 110001
+911123388160
+9111123383360

Roshan Joshi Affidavit 5.05.25.pdf
6599K

Priya Puri <hkpuriandco@gmail.com> Mon, May 5, 2025 at 5:16 PM
To: office.nizampasha@gmail.com
Cc: Preet Pal Singh <ppsingh.adv@gmail.com>, Gigicgeorge.adv42@yahoo.in

Please find attached the updated draft.

[Quoted text hidden]

NGT ROSHAN JOSHI UPDATED.pdf
10552K